

22.83 lakhs for the renovation of this building. Now, the point is that the Defence Ministry has said that the present location may not be an appropriate one from their point of view and therefore we have asked them what would they suggest for the alternate location or can we modify the same one? On this aspect I hope we will hear from them and the amount of Rs. 22.83 lakhs that we have allocated for civil complex terminal building will be spent and the facilities that are required due to Boeing introduction will be available there.

SHRI AMAR ROYPRADHAN: I asked you whether you are going to allow night landing facilities at the Airport and whether you would approach the Defence in this matter.

SHRI BHAGWAT JHA AZAD: We do not need the night landing facility. Therefore, we did not ask them in this matter. The Indian Airlines does not need it. The day we need it we will ask them. I hope there is no difficulty.

SHRI AMAR ROYPRADHAN: The hon. Minister knows very well that the flights are mostly late by two hours or three hours. So many flights of I.A. 489 and 490 were cancelled because they were late by two or three hours. On more than two occasions it happened in my case when I was waiting for the aircraft, they were cancelled because there was delay of more than two or three hours. I want to know whether the hon. Minister will give a second thought to construct a new Airport in Silliguri or nearabout that place so that it will not only cater to the military people but the civil people also who may like to visit Nepal and Bhutan.

SHRI BHAGWAT JHA AZAD: For the very reason which the hon. Member has just now mentioned about the proximity and other things, we would like to use the Defence Air-field for our safety also, for the Indian Airlines. So far as the second point is concerned, that is, about the late running of aircraft, I have taken note of it. I am taking up with the Indian Airlines Corporation two important things that should be immedi-

tely done and they are being attended to, that is, to improve the situation and have good public opinion and from the hon. Member and no late running of the aircraft and the second point is that there should be improvement in food. Both these I am looking after and I hope that there will be improvement in these. If the hon. Member has any complaint, he may kindly drop a letter to me so that I can see if any improvement could be made.

SHRI SATYASADHAN CHAKRABORTY: Sir, the hon. Minister actually did not answer the basic point. The specific point is considering the traffic and considering the distance, whether you are going to construct new Airport in Silliguri, which will cater to the needs of the people going to Sikkim, Darjeeling and other places, considering this, I would like to know if the Minister is going to do it? What steps he wants to take? Say it in a pointed way.

SHRI BHAGWAT JHA AZAD: In a pointed way, no, Sir.

SHRI SATYASADHAN CHAKRABORTY: If so, pointedly I ask why no, Sir?

SHRI D. L. BAITHA: Sir, in reply to a question earlier, the Hon. Minister had promised to start Vayudoot Service for Purnea from second October, 1982. I would like to know why this Service was not started?

SHRI BHAGWAT JHA AZAD: Sir, this question is not related to the question under discussion. So, it is not relevant.

Technological support to Handloom sector

*305. **SHRI JAGDISH TYTLER:** Will the Minister of COMMERCE be pleased to state what steps are being considered to increase the technological support in the handloom sector?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): A statement is laid on the Table of the House.

Statement

The following steps have been taken to increase the technological support in the handloom sector:—

(a) Continuous research and development activities in a chain of 23 Weavers' Service Centres set up by the Government of India in various parts of the country and 3 Indian Institutes of Handloom Technology situated at Salem (Tamil Nadu), Varanasi (U.P.) and Gauhati. These institutes, besides conducting research and development work, are also imparting training for 3 year diploma course in handloom technology and short term training course with a view to improve and update skills in various areas of handloom production.

(b) Setting up of pre-loom and post-loom processing facilities under the central scheme for imparting better finish to handloom fabrics and increase its wearable qualities.

(c) Subsidy to handloom weavers under the cooperative sector for modernisation of looms.

(d) Close association with the National Institute of Design, Ahmedabad and South India Textile Research Association, Coimbatore on design and product development.

SHRI JAGDISH TYTLER: I need your protection, Sir. I had put a question and I don't know who has eliminated three parts of my question; and the fourth part, which I had just put, is not now very relevant.

DR. SUBRAMANIAM SWAMY: It is very bad, Sir.

(Interruptions)

SHRI JAGDISH TYTLER: Let me speak. I can speak. I have put a question, so let me speak.

Sir, there is a strong mafia like group, which is operating behind those who are exporting clothes to the different countries. There are inspectors, there are some Officers, I have some apprehension about them in regard to this.

I would like to read the three parts of my question:

(a) What steps are being considered by the Government to eliminate the problem of unscrupulous exporters who were exporting powerloom fabrics as handloom goods?

(b) What action is being proposed to be taken against such exporter?

(c) How the Government proposes to take steps to eradicate this image taintish-ed by such unscrupulous exporters?

These are the three parts of my question which have been eliminated.

The fourth part of my question was:

"And what other steps are being considered to increase the technological support in the handloom sector?"

Here what has happened is that even the words like 'And' and 'other' have been eliminated and the question now is:

"What steps are being considered to increase the technological support in the handloom sector."

I don't want to ask the question like this. My questions were more important.

DR. SUBRAMANIAM SWAMY: Sir, order an inquiry into this.

SHRI SATISH AGARWAL: It is very serious, Sir.

(Interruptions)

MR. DEPUTY-SPEAKER: Let him speak, please.

SHRI JAGDISH TYTLER: I will tell you, Sir, why I had put this question. In Madras there was a meeting where the Deputy Minister for Commerce, Shri P. A. Sangma, had gone and he had mentioned the following which appeared as a news item in the *Business Standard* of 25th September:

"The Union Deputy Minister for Commerce, Shri P. A. Sangma, on Monday warned that stringent action will be taken against those who were exporting powerloom fabric as handloom goods. He said that the Government

has received complaints in this regard and would not tolerate any irregularities."

In such a case, why should the Government be hesitant in answering my question? But I leave it to you, Sir.

Now, I would like to put one question, Sir.

(Interruptions)

DR. SUBRAMANIAM SWAMY: Sir, postpone this question to another date with all these parts included in it.

SHRI JAGDISH TYTLER: Sir, the Minister has himself said irregularities have been committed by these exporters, who are exporting these power loom fabrics as handloom fabrics. And since they have got their reports, I would like to ask the hon. Minister, what action is being taken against those unscrupulous exporters, who are exporting powerloom fabrics as handloom fabrics.

SHRI SHIVRAJ V. PATIL: The Ministry is answering the question... *(Interruptions)*

DR. SUBRAMANIAM SWAMY: Who changed the question? *(Interruptions)*

PROF. MADHU DANDAVATE: It is not Mr Tytler's property. It is the property of the House. The question is the property of the House. We would like to know whether the question was mutilated; why the question was mutilated.

SHRI ATAL BIHARI VAJPAYEE: Is it the Ministry, or the Secretariat? *(Interruptions)*

MR. DEPUTY-SPEAKER: Hon. Members: Mr. Tytler has raised some issues when he put his first supplementary. I will suggest to him that he may write to the Speaker about what he has mentioned, and get a reply from him.

Mr. Minister, you can reply to his first supplementary. *(Interruptions)* I have not rejected what Mr. Tytler has said. I have said: Let him write to the Speaker on this point. *(Interruptions)*

PROF. MADHU DANDAVATE: Sir, when you occupy the Chair... *(Interruptions)*

MR. DEPUTY-SPEAKER: When he writes to the Speaker, this matter will be looked into, and a proper reply will be given to him. *(Interruptions)* If he is not satisfied, he has always the right of raising this issue in this House. *(Interruptions)* Mr. Tytler, are you satisfied with my reply?

SHRI JAGDISH TYTLER: Yes.

MR. DEPUTY-SPEAKER: Now the Minister *(Interruptions)*

SHRI SHIVRAJ V. PATIL: Rose *(Interruptions)*

PROF. MADHU DANDAVATE: I rise on a point of order. My point of order is: You had just now, under your residuary powers... *(Interruptions)*

MR. DEPUTY-SPEAKER: You ask for a clarification. In Question Hour you cannot raise a point of order.

PROF. MADHU DANDAVATE: I seek a clarification. Just now you have ruled that if the hon. Member has certain complaints regarding the mutilation of that question i.e. in that case he may write to the Speaker. I would like to submit that when you occupy this Chair, you have all the powers and authority of the Speaker. Don't abdicate your responsibility. Otherwise, this Chair will lose its importance.

MR. DEPUTY-SPEAKER: When I said that he may write to the Speaker, it means to the Chair. He is satisfied with my reply. Mr. Tytler, as every hon. Member says, gave some background. And in that background, he has said that some part of his question has been deleted by the office.

SOME HON. MEMBERS: Why?

SHRI SATYASADHAN CHAKRABORTY: By whom, and why? Under what authority has it been done? *(Interruptions)*

MR. DEPUTY SPEAKER: In respect of every question asked, if there is any-

thing removed or anything like that, if it is done... (Interruptions) it is done under the orders of the Speaker, under the authority of the Speaker. Therefore, I asked him to write to the Speaker.

SOME. HON. MEMBERS: No.

MR DEPUTY-SPEAKER: Question Hour is over. (Interruptions)

WRITTEN ANSWERS TO QUESTIONS

Comparative increase in railway employees in Class I and II

*270. SHRI ASHFAQ HUSSAIN: Will the Minister of RAILWAYS be pleased to state:

(a) whether there has been a disproportionate increase in the number of persons employed in Indian Railways in Class I and Class II has compared to other Classes, during the last several years; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFAR SHARIEF): (a) No, Sir. The increase, both in Gazetted and Non-gazetted cadres, has been commensurate with the workload and responsibilities.

(b) Does not arise.

Sanitation and infection in Government and Municipal Hospitals

*271. DR. VASANT KUMAR PANDIT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether conditions of sanitation and infection in many Government and municipal hospitals is going from bad to worse;

(b) whether Government have ever instituted analysis of air pollution and degree of Sanitation in all hospitals, at least in Government hospitals; and

(c) do the Government hospitals have any bacterial and microbial test methods and are their reports referred to the Directors of Health in States and Centre?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c). Public hospitals generally operate under conditions of over-crowding involving patients and their attendants, which tends to strain the sanitary services in these hospitals. Despite such constraints, strenuous efforts are made to maintain a reasonable level of sanitation. As regards infection, many public hospitals have Hospital Infection Control Committees which regularly monitor the incidence of cross-infection. Problems of sanitation and hospital infection are matters which require monitoring at the hospital level. Bacterial and microbial tests are carried out in high risk areas such as operation theatres, labour rooms, etc.

World Bank grant for development of Indian Railways

*272. SHRI G. NARSIMHA REDDY: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the World Bank has agreed to give a grant of nearly Rs. 350 crores for effecting some development in Indian Railways;

(b) If so, the details of the scheme drawn up by the Railways for the utilisation of this amount; and

(c) which are different Railways that will be benefitted by it?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFAR SHARIEF): (a) Yes, Sir. The World Bank/IDA have agreed to give a credit/loan of dollar 400 million to the Indian Railways, equivalent to about Rs. 360 crores for the 'Railway Modernisation & Maintenance Project — II'.

(b) The Credit/Loan covers the following:—

(i) Diesel Component Works, Patiala,

(ii) Unit Exchange System of Maintenance;

(a) Acquisition of Locomotive Components;